

**GOVERNMENT OF INDIA  
ENVIRONMENT, FORESTS AND CLIMATE CHANGE  
LOK SABHA**

UNSTARRED QUESTION NO:3593

ANSWERED ON:11.08.2015

Sewage Treatment Plants

Mondal Shri Sunil Kumar

**Will the Minister of ENVIRONMENT, FORESTS AND CLIMATE CHANGE be pleased to state:**

- (a) the total number of Sewage Treatment Plants (STPs) functioning in the country along with the number of plants that are under construction, non-operational and unsatisfactory;
- (b) whether it has come to the notice of the Government that a number of STPs are violating general discharge standards; and
- (c) if so, the details thereof and the action taken by the Government to ensure adherence to standards of treatment and discharge?

**Answer**

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI PRAKASH JAVADEKAR)

(a) Central Pollution Control Board (CPCB) has carried out an inventorization exercise of Sewage Treatment Plants (STPs) for the country in the year 2014-15. According to their report published in March 2015, 522 STPs having a total capacity of 18883.20 mld (million litres per day) are operational, 79 STPs having a total capacity of 1237.16 mld are non-operational and 145 STPs having a total capacity of 2528.36 mld are under construction in 28 States and Union Territories (UTs) in the country.

(b) & (c) As per the report of CPCB of August 2013, performance evaluation was carried out of 152 STPs constructed under National River Conservation Plan (NRCP), out of which 63 STPs were complying with the prescribed standards, 32 STPs were not operational, 48 STPs were not complying with the prescribed standards and 9 STPs were under construction. The State Governments and implementing agencies take corrective measures to ensure adherence to standards of treatment and discharge, which include proper operation and maintenance, back-up power arrangements, etc.

CPCB has also issued directions under Section 18 1(b) of Water (Prevention and Control of Pollution) Act, 1974 in April, 2015 to all State Pollution Control Boards/Pollution Control Committees to make mandatory for local/urban bodies to set up STPs of adequate capacity and provide underground sewerage system to cover the entire local/urban areas and to bridge the treatment capacity gap as well as enforcement of consent management in line with standards for sewage treatment.

\*\*\*\*\*